

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 17/ 2022**

IN THE MATTER OF:

Dr. D.S. Kataria & Anr.

...Applicant

VERSUS

Govt. of NCT of Delhi

...Respondents

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Through

New Delhi

Date: 29.04.2025

*Richa Kapoor*

Richa Kapoor  
Counsel for DJB  
Chamber No. 407,  
Lawyers Chamber Block-I,  
Delhi High Court, New Delhi- 110003

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 17/ 2022

IN THE MATTER OF:

Dr. D.S. Kataria & Anr.

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VERSUS

Govt. of NCT of Delhi

...Respondents

ACTION TAKEN REPORT (ATR) ON BEHALF OF DELHI JAL BOARD (DJB) IN COMPLIANCE OF ORDER DATED 15.01.2025

**MOST RESPECTFULLY SHOWETH:**

1. That the present ATR is being filed on the behalf of Delhi Jal Board (DJB) in compliance of order dated 15.01.2025. As per order the Hon'ble Tribunal directed Delhi Jal Board to take remedial action without any undue delay in the said matter.

True Copy of order dated 15.01.2025 passed by Hon'ble NGT is annexed herein as **Annexure-A**.

2. That Hon'ble NGT vide order dated 20.12.2024 directed DJB to pay the balance amount to DDA. It is humbly submitted that a Demand Draft (Bankers Cheque) bearing No. 043852 dated 02.04.2025 drawn on State Bank of India of Rs. 8,84,62,250/- (Eight Crore Eighty Four Lakh Sixty Two Thousand Two Thousand and Fifty Only) in favour of Delhi Development Authority has been paid towards the balance amount, and the possession of the land for STP has been taken over by the DJB.

True Copy of order dated 20.12.2024 passed by Hon'ble NGT is annexed herein as **Annexure-B**.

  
(PANKAJ KUMAR ATRAY)  
Chief Engineer (D) P-4  
Delhi Jal Board, Govt. of NCT of Delhi  
Verkhivara, Phase II, Jhokrawalan  
Karee Road, New Delhi-110005

True Copy of Letter No. DJB/ EE(C)Dr-XIV/2025-26/22 dated 02.04.2025 and Demand Draft (Bankers Cheque) bearing No. 043852 dated 02.04.2025 is annexed herein as **Annexure-C(Colly)**.

3. That further in compliance of order dated 15.01.2025, DJB has issued LOI (Letter of Acceptance/Intent ) to M/s TTI Consulting Engineers Pvt Ltd for "Appointment of Consultant for providing consultancy services for construction of 5 MGD STP, 5 MGD SPS and scheme of laying of peripheral/ internal sewer line in U/A colonies of MahipalPur GOC under Bijwasan Constituency" vide letter No. DJB/EE(C)DR-XIV/2024-25/1480 dated 31.03.2025.

True Copy of vide letter No. DJB/EE(C)DR-XIV/2024-25/1480 dated 31.03.2025 is annexed herein as **Annexure-D**.

4. It is further undertaken that Delhi Jal Board shall remain duty bound by any direction or order by this Hon'ble Tribunal as and when directed.

Filed by:



P.K. Atray

Chief Engineer(DJB)

(PANKAJ KUMAR ATRAY)

Chief Engineer(Dr P4)

Delhi Jal Board, Office of NCT of Delhi

Wazirpur, New Delhi - 110005

Regd. Office: P.O. Box 10001

Dated:29.04.2025

New Delhi

14.2025

Item No.01

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.17/2022  
(IA No.489/2024, IA No.260/2024)

Dr. D. S Katara & Anr.

Applicants

Versus

Government of NCT of Delhi & Ors.

Respondents

Date of hearing: 15.01.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: Mr. Narender Kumar, Advocate for applicant with applicant in person.

Respondents: Ms. Ananya Basudha, Proxy Advocate for GNCTD with Mr. Bhagwant Singh Tehsildar and Mr. Amitabh Kundra, Deputy Secretary, Urban Development Department.  
Mr. ADN Rao Senior Advocate with Ms. Richa Kapoor, Ms. Atika Singh and Mr. Rahul Mishra, Advocates for DJB with S. Pankaj Kumar Attray, Chief Engineer, Mr. Adarsh Kumar, SE, DJB.  
Ms. Nandadevi Deka, Advocates for DDA.  
Ms. Puja Kalra and Mr. Virendra Singh, Advocates for MCD with Mr. HS Meena Executive Engineer and Mr. B N Sharma, AE, MCD.

**ORDER**

1. Vide order dated 20.12.2024 concerned authorities were impleaded as respondents no. 1 to 7 and were required to file their detailed responses at least one day before the date of hearing fixed.
2. Learned Senior Counsel for DJB has submitted that response was filed on 13.01.2025 but due to the same being holiday the response could not be placed before this Tribunal.
3. The Registry is directed to verify this factual position and place the response filed by DJB on record.

4. Learned Senior Counsel for DJB has also submitted that DJB has taken possession of the land allotted for the STP and DJB has also submitted undertaking in terms of order dated 20.12.2024 in its response.
5. Learned Senior Counsel for DJB has further submitted that tenders were called on 28.10.2024 but only single bid was received due to which bids have to be re-invited. Due to operation of Code of Conduct the bids cannot be invited immediately and will be invited after 15.02.2025.
6. Environmental problems need urgent remediation as undue delay may result in irreversible environmental damage. This case is pending since 2022. More than two years have already expired and the remedial measure of setting up of STP is required to be taken on urgent basis keeping in mind that setting up of STP is also likely to take long time. In the facts and circumstances of the case remedial measure of setting up of STP has to be expediated by preventing/curtailing delay to the extent possible at all stages. There may be hundreds of valid reasons for such delay which may probably occur but in view of the nature of environmental damage caused all concerned have to abide by only one priority of the same being an urgent measure and dedicated effort have to be made for remedying the environmental damage caused at the earliest. The environmental jurisprudence is governed by proverbial saying that fire of the forest be extinguished immediately to save the residential settlements on the basic assumption that ignoring environmental problems may lead to irreversible environmental damage. Damage caused by fire of the forest in the vicinity to residential settlements in Los Angeles in the United States of America illustrates this aspect. Untreated sewage may cause irreversible environmental damage and contaminate ground water and has to be remediated by taking immediate steps for setting up of the STP as well as

by making requisite interim arrangements and cannot be, like fire of the forest, be ignored and delayed for any reason.

7. In view of the facts and circumstances of the case and also the fact that this case is pending since the year 2022 and setting up of STP will take further period of about two years, we direct DJB to take further remedial action without any undue delay by seeking exemption for the Project from operation of the Code of Conduct from Hon'ble Election Commission of India and we also request the Hon'ble Election Commission of India to grant such exemption to the project in question as the process for remediation of environmental damage caused is to be initiated under orders passed by this Tribunal.

8. Even though it is unnecessary but for abundant caution we clarify that DJB shall move Hon'ble Election Commission of India by way of appropriate proceedings for exemption of the further process of the project in question from the Code of Conduct in view of the orders already passed by this Tribunal.

9. Responses have not been filed by respondents no.1, 2 and 4 to 7 who are directed again to file their detailed responses with reference to the substantial questions involved in the case.

10. List on 03.04.2025 for further consideration.

11. In the meanwhile, MCD is directed to ensure that solid waste from the area is managed in accordance with Solid Waste Management Rules, 2016 and DDA is directed to ensure that ponds in question are periodically cleaned and that appropriate interim arrangements are made for treatment and disposal of sewage accumulating in the ponds in question.

12. A copy of this order be sent to Vice Chairman, DDA, Chief Executive Officer, DJB and the Commissioner, MCD by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 15th, 2025  
O.A. No. 17 /2022  
M



349

Item No.03

Court No. 3

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**Original Application No.17/2022  
(I.A. No.489/2024, I.A. No.260/2024)

Dr. D.S. Katara &amp; Anr.

Applicants

Versus

Govt. of NCT of Delhi &amp; Ors.

Respondents

Date of hearing: 20.12.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Narender Kumar, Advocate for Applicant with Applicant in Person.

Respondents: Ms. Ananya Basudha, Advocate for GNCTD with Mr. K C Sunder, Special Secretary and Mr. Sanjay Sharma, Dy. Secretary, Urban Development, NCT of Delhi.  
Mr. A D N Rao Senior Advocate with Ms. Richa Kapoor, Ms. Atika Singh, Mr. Rahul Mishra and Ms. Udit Chopra, Advocates for DJB with Sh. Pankaj Kumar Attray, Chief Engineer, Mr. Adarsh Kumar, SE and Mr. Praveen Kumar, A.E., DJB.  
Ms. Nandadevi Deka, Advocate with Mr. Pramod Kumar Meena, EE, Mr. Kamal Singh Meena, CE, Mr. K.P. Yadav SE, Mr. Kamal Gupta, Director (IL) and Mr. Surender Kumar Director (Horticulture).  
Ms. Puja Kalra, Advocate for MCD with Mr. H S Meena Executive Engineer and Mr. B N Sharma, AE MCD.**ORDER**

1. Vide order dated 09.12.2024 the Vice-Chairman, DDA; the Chief Executive Officer, DJB; the Chief Secretary, Government of National Capital of Territory of Delhi and the Commissioner, Municipal Corporation of Delhi were directed to depute and authorize and also empower the Officer so authorized to attend this Tribunal physically and to deliberate upon with other officers and find out coordinated resolution of the

environmental issues involved and agree upon and implement an action plan with specified budgetary allocation and timelines.

2. In compliance with order dated 09.12.2024 CEO, DJB convened two VC Meetings with the representatives of VC, DDA and Commissioner, MCD on 18.12.2024 at 02:30 PM and 06:30 PM.

3. DJB is stated to have filed copy of Minutes of above said meeting on 19.12.2024 late in the evening which has not come on record. Copy of the same has been placed before the Bench in the course of hearing. The relevant part of the minutes of the above said meeting reads as under:

**"Minutes of VC Meetings held on 18.12.2024**

*In compliance with NGT order dated 09.12.2024 in the case of Dr. D.S. Katara & Anr. Versus Govt. of NCT of Delhi & Ors. CEO, DJB convened 2 nos. VC Meetings with the representatives of VC, DDA and Commissioner, MCD on 18.12.2024 at 02:30 PM and 06:30 PM. The minutes of the same are as under:*

*Following attended the VC Meeting:*

1. CEO, DJB
2. Special Secretary, UD
3. Chief Engineer Nodal (Dr), DJB
4. Representatives from Vice-Chairman, DDA
5. Representative from Commissioner, MCD
6. CE(Dr)Pr.-1, DJB
7. SE(Dr)Pr.-1, DJB
8. EE(C)DR-XIV, DJB

*At the outset the issue of discharge coming from the U/A colony, K-2, Block Mahipalpur was discussed and informed that DJB has already submitted long term as well as short term solutions for treating the discharge before Hon'ble NGT. For long term solution a 5MGD STP at Rangpuri is proposed to be constructed for which land measuring 12208.57 Sq. mt has been allotted by DDA and Rs.2191 Cr. Has been paid to DDA by DJB, the balance amount Rs.8.85 Crore will be paid at the earliest and it was promised by DDA that they are ready to handover encroachment free possession of land immediately. As the long-term solution will take about 30 months, therefore on the directions of Hon'ble NGT short term solution was suggested by DJB to transfer the sewage of K2 block to E1 pocket STP for treatment and its disposal for which a piece of land of about 200 Sq. mt and permission to transfer sewage from K2 block to E1 pocket is required from DDA. In order to implement short term solution, CEO, DJB inquired with representative of DDA to provide a piece of land of about 200 sq. mt adjacent to existing STP of E-2 block for construction of sump well/left station and land to lay sewer line in pond area in a*

length of about 50 mtr. For transferring the sewage to underutilized STP at E-1 block, Vasant Kunj. Representative of DDA informed that certain land near pond is under litigation and will return by evening after verification of records. Further 1500 KLD STP in E-1 pocket is for the design capacity to take care the treatment of sewage of E-1 pocket is for the design capacity to take care the treatment of sewage of E-1 pocket and the underutilized capacity of STP at E-1 block, Vasant Kunj will be verified. It was informed by representative of MCD, that there is no MCD land. Accordingly, it was decided that VC Meeting will be held again at 06:30 PM with all the participants. VC Meeting attended the VC meeting:

- I. CEO, DJB
- II. Special Secretary, UD
- III. Chief Engineer Nodal (Dr), DJB
- IV. Representatives from Vice Chairman, DDA
- V. Representative from Commissioner, MCD
- VI. CE(Dr)Pr.-I, DJB
- VII. CE(Dr) Pr.-I, DJB
- VIII. EE(C)DR-XIV, DJB

After verification of facts it was informed by DDA that present water supply at E1 pocket through all means is about 1200 KLD and some flats are vacant. Therefore, complete capacity of STP is going to utilize, and there is no spare capacity of STP for treatment is available at E1 Vasant Kunj. Moreover, as apprised by DDA, land for construction of temporary pump house near pond is also not available with them.

The short term solution will only be possible, if a piece of government land on right to use basis be provided to DJB near the out fall of K2 drain near the pond and sewage treatment facility at E1, short term plan is not feasible for implementation. However long-term plan is being implemented as placed before Hon'ble NGT.

This is being issued as per approval of CEO, DJB."

4. Learned Counsel for DJB has submitted that in second paragraph of the minutes in place of words 50 meter words 500 meter may be read so far as the length of sewer line is concerned.

5. Mr. K C Sunder, Special Secretary and Mr. Sanjay Sharma, Dy. Secretary, Urban Development, GNCT of Delhi, Sh. Pankaj Kumar Attray, Chief Engineer, Mr. Adarsh Kumar, SE and Mr. Praveen Kumar, A.E., DJB, Mr. Pramod Kumar Meena, EE, Mr. Kamal Singh Meena, CE, Mr. K.P. Yadav SE, Mr. Kamal Gupta, Director (IL) and Mr. Surender Kumar

Director (Horticulture), DDA and Mr. H S Meena Executive Engineer and Mr. B N Sharma, AE, MCD have also appeared before this Tribunal.

6. We have gone through the Minutes of the Meeting and have heard the officers present who have deliberated upon the issues involved.

7. From the Minutes of Meeting and deliberations made by the officers it emerges that short term solution as suggested by DJB is not feasible and long term solution of providing STP for treatment and disposal of sewage has to be carried out.

8. This Tribunal has been informed that DDA had written letter dated 28.11.2024 to DJB to take possession of land allotment of which was sought by DJB from DDA for setting up of STP at Rangpuri, subject to balance payment but the balance payment could not be made and the possession of the land has not been taken by DJB.

9. The CEO, DJB is directed to make arrangement for taking over possession of the land allotted by DDA to it latest by 31.12.2024 and thereafter, as agreed payment of balance amount may be made by DJB to DDA latest by 31.03.2025.

10. We want to bring on record the difficulties faced in resolution of environmental questions involved in the present case. Issue initially raised was regarding health hazards created due to stagnant waste water in open drain on the Northern side of DDA Legal Housing Complex Society wall in Sector E-2 Vasant Kunj, New Delhi. In the course of hearing, it transpired that there is unauthorized colony and the sewage generated therefrom accumulates in the above said land. Questions were put to whom the land belongs, when the unauthorized colony was constructed, who was required to take action against such unauthorized construction and who was required to take action for providing the basic amenities and on response

we find that MCD, DDA and Govt. of NCT of Delhi did not claim the land to be under their ownership and could not even disclose to whom said land belonged.

11. In view of the questions involved we seek detailed response from the following in the present case:-

- (i) Government of NCT of Delhi through Chief Secretary;
- (ii) District Magistrate (South), Delhi;
- (iii) Delhi Jal Board through Chief Executive Officer;
- (iv) Municipal Corporation of Delhi through Commissioner;
- (v) Delhi Development Authority through Vice Chairman;
- (vi) Delhi Urban Shelter Improvement Board through Chairman;  
and
- (vii) Delhi Pollution Control Committee through Member Secretary

who are impleaded as respondents no. 1 to 7.

12. Detailed responses be filed by the respondents at least one day before the date of hearing fixed.

13. List on 15.01.2025 for further hearing.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

December 20<sup>th</sup>, 2024  
O.A. No. 17/2022  
M



DELHI JAL BOARD: GOVT. OF NCT OF DELHI  
OFFICE OF THE EXECUTIVE ENGINEER (C) DR-XIV  
SPS NAJAFGARH: NEW DELHI - 110043  
Email: - [eecdr14@gmail.com](mailto:eecdr14@gmail.com)



Dated: 02.04.2025

No. DJB/EE(C)Dr-XIV/2025-26/ 22

To,  
The Deputy Director (Institutional land) DDA,  
II<sup>nd</sup> floor, A Block, Room No. 216,  
Vikas Sadan, I.N.A.,  
New Delhi-110023.

**Subject:** Regarding payment of land measuring 12208.57 Sqm to DJB Khasra No. 1225/2, 1228/2, 1230/2 & partly 1231 at Rangpuri and Mahipalpur area under Bijwasan Constituency (AC-36), for construction of STP.

**Reference:** 1. Letter bearing no. F. LD/IL/0001/2022/GOVT/32-IL-III/1833 dated 04.10.2024.

Sir,

In reference to above, a piece of land measuring 12208.57 Sqm was allotted to Delhi Jal Board at Khasra No. 1225/2, 1228/2, 1230/2 & partly 1231 at Rangpuri and Mahipalpur for the construction of STP. Accordingly, a sum of Rs. 21,90,99,342/- was deposited to DDA vide Demand Draft (Bankers Cheque) bearing No. 013817 dated 29.08.2024 drawn on State Bank of India favouring Delhi Development Authority as per their demand letter. Further, a revised demand amounting to Rs. 8,84,62,250/- has been received due to revision in rates.

In this regard, find enclosed Demand Draft (Bankers Cheque) bearing No. 043852 dated 02.04.2025 drawn on State Bank of India amounting to Rs. 88462250/- (Eight Crore Eighty Four Lakh Sixty Two Thousand Two Thousand and Fifty Only) favouring Delhi Development Authority.

You are requested to kindly acknowledge the receipt.

Encl: As above

Sd/-  
Executive Engineer (C)DR-XIV

Copy to:-

1. CE(Dr)Pr-I: for kind information please.
2. SE (Dr)Pr-I :---do---
3. AAO (C)Dr-XIV
4. AE-(II)/AE(III): to purse.
5. Office copy/Master File/Work file (AU-Rangpuri-DDA Letter for Payment).

f Executive Engineer (C)DR-XIV

जारी करने वाली आयातकर्ता  
Issuing Authority: State Bank of India  
कोड नं. / CODE No. 00726  
Tel No.

बैंकर्स चेक  
BANKERS CHEQUE

Key: TALMOW Sr. No: 044332  
01 02 01 42 01 21 51  
D D M M Y Y Y Y

PAY DELHI DEVELOPMENT AUTHORITY

Eight Crore Eighty Four Lakh Sixty Two Thousand Two Hundred and Fifty Only

रुपये RUPEES

101 000584043852  
Name of Applicant

Key: TALMOW Sr. No: 044332  
DELHI JAL BOARD EXPENDITURE

AMOUNT BELOW: 8846225118/8

अहस्तांतरणीय / NOT TRANSFERABLE

A/c PAYEES ONLY

ASHISH SHARMA  
SS No. A9648

STATE BANK OF INDIA

वैधता के लिए केवल कंप्यूटर प्रिंटेड  
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वैधता के लिए केवल  
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⑈043852⑈ 000002000⑈ 000584⑈ 16

*Handwritten signature*



DELHI JAL BOARD: GOVT. OF NCT OF DELHI  
OFFICE OF THE EXECUTIVE ENGINEER (C) DR-XIV  
SPS NAJAFGARH: NEW DELHI - 110043  
Email: - [eecdr14@gmail.com](mailto:eecdr14@gmail.com)



No. DJB/EE(C)DR-XIV/2024-25/ 1480

Dated: 31.03.2025

LETTER OF ACCEPTANCE/ INTENT

←To,

M/s. TTI Consulting Engineers Pvt. Ltd.  
DJB Pumping Station, Opposite Azad Bhawan,  
I.T.O, New Delhi - 110028  
Email: [delhi.tti@gmail.com](mailto:delhi.tti@gmail.com).

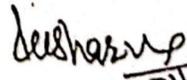
**Name of Work:** Appointment of Consultant for providing consultancy services for construction of 5 MGD STP, 5 MGD SPS and scheme of laying of peripheral/ internal sewer line in U/A colonies of Mahipal Pur GOC under Bijwasan Constituency.

Quoted Rate/Awarded cost : Rs. 47,00,000/- (Rs. Forty Seven Lakh Only)  
Completion Period : 24 Months or till the completion of work which ever is later.

In reference to your tender dated 25.02.2025 for the above mentioned work vide NIT No. 02 (2024-25)/ EE (C) Dr-XIV, the competent authority has accepted your quoted amount of Rs. 47,00,000/- including all taxes etc. for the above cited work.

It is therefore requested to submit an irrevocable Performance Guarantee of Rs. 2,35,000/- in the form of Bank Guarantee issued from a scheduled bank of India as per the format attached with the general conditions of contract of this NIT within a period of 15 days as reckoned from the date of issue of this letter. The Performance Bank Guarantee shall be initially valid up to 31.12.2027. It is also requested to make necessary arrangement/mobilize your resources to start the work at the earliest.

In case of failure by the firm to furnish the performance guarantee within the specified period, DJB shall without prejudice to any other right or remedy available in law, shall be at liberty to forfeit the earnest money absolutely & debar the contractor to participate in the work if retendered.

  
31/03/25  
(P K Sharma)  
EE (C) Dr-XIV